

behalf from the authorities who organised the seminar.

(b) Does not arise.

Change in the name of Madras State

163. Shri F. K. Dee:
Shri K. P. Singh Deo:
Shri Dhirendranath:

Will the Minister of Home Affairs be pleased to state:

(a) whether the name of the Madras State has been changed by the Chief Minister of Madras;

(b) if so, whether a similar change has been made in the Central Government communications also; and

(c) whether a Constitution Amendment Bill is being brought to give effect to the change of the name in the Indian Constitution?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) Recently there had been press reports to the effect that the Madras Government had decided to change the name of the State but no communication has been received to this effect from the State Government.

(b) Under the Constitution the name of the State is Madras and this name is used by the Central Government in their communications.

(c) for the present Government do not propose to bring forward any such Bill.

Correspondence in Hindi

169. Shri Surendranath Dwivedy:
Shri Hem Barua:
Shri Sharda Nand:
Shri Ranjeet Singh:
Shri Bharat Singh Chauhan:
Shri Bharat Singh:
Shri J. B. Singh:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Hindi-speaking States have started correspondence

with the Central Government in Hindi only;

(b) whether there is inter-State correspondence in Hindi amongst the Hindi-speaking States; and

(c) the States which communicate with the Centre in English and whether any of them have introduced the State Language for administrative purposes in their own States?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No, Sir.

(b) Yes, Sir.

(c) Non-Hindi-speaking States correspond with the Central Government in English only. With the exception of Mysore, Kerala and Nagaland, all the States have introduced the use of regional languages for certain specified State official purposes.

C.B.I. Report on Orissa

170. Shri Surendranath Dwivedy:
Shri Hem Barua:
Shri Indrajit Gupta:
Shri Yashpal Singh:
Shri S. C. Samanta:
Dr. Eanan Sen:
Shri Bibhuti Mishra:
Shri K. N. Tiwary:
Shri F. K. Dee:
Shri K. P. Singh Deo:
Shri Dhirendranath:
Shri Hukam Chand Kachwal:
Shri Onkar Singh:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 279 on the 5th April, 1967 and state:

(a) whether copies of the Central Bureau of Investigation's report on the former Orissa Ministers have since been made available to the State Government; and

(b) whether the summary of the report laid on the Table on the 3rd March, 1966 and the fuller report laid on the Table on the 10th April, 1966 have been supplied or only one of

these reports has been sent to the Orissa Government?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) No, Sir;

(b) Does not arise.

Pay of Primary School Teachers

171. Shri Surendranath Dwivedy:
Shri Hem Barua:
Shri Sidheshwar Prasad:
Shri Ram Kishan Gupta:

Will the Minister of Education be pleased to state:

(a) whether Government are considering any proposal for the grant of financial assistance to the States for providing a decent salary to the primary school teachers;

(b) whether any assistance has been given to the State Governments in this regard to enable them to implement the directive principles of the Constitution on the question of free primary education; and

(c) whether Government have drawn out any time-bound programme to implement this provision of the Constitution in consultation with the States?

The Minister of State in the Ministry of Education (Shri Bhaswati Jha Azad): (a) The Education Commission has made some recommendations on the subject. These are under consideration.

(b) Yes, Sir.

(c) The date by which each State will be able to implement the Constitutional directive will have to be determined by it in the light of its educational, financial and other relevant circumstances. However the 1966 Education Commission has suggested that it should be possible to provide 7 years of universal compulsory education in the country as a whole by 1968-69.

Wage Board for Cotton and Textiles Industry

172. Shri K. Ramani:
Shri Mohammad Ismail:
Shri Umanath:
Shri Madhu Limaye:
Dr. Ram Manohar Lohia:
Shri S. M. Banerjee:
Shri George Fernandes:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) the progress made by the Second Wage Board for Cotton Textile Industry;

(b) when the Wage Board is likely to finalise its recommendations;

(c) whether the Wage Board has made any recommendations regarding the grant of interim relief to the workers; and

(d) if not, the reasons for the delay?

The Minister of Labour and Rehabilitation (Shri Nathi): (a) The Board has heard the parties at some centres and the remaining hearing are expected to be completed soon.

(b) It is not possible to say at this stage as to when the Board would submit its final recommendations.

(c) No, Sir.

(d) The Board has not been able to make recommendations regarding interim relief because no agreement in the matter could be reached.

Wage Board for Chemicals and Fertilisers

173. Shri K. Ramani:
Shri Mohammad Ismail:
Shri Umanath:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) the total number of factories covered by the Central Wage Board for Heavy Chemicals and Fertilisers;

(b) whether Government have taken up with the employers, the question of implementation of the recommen-